The Punjab State Legislature (Vacation of Seats) Act, 1957

Act 41 of 1957

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THE PUNJAB STATE LEGISLATURE
(VACATION OF SEATS)
ACT. 1957.
(PUNJAB ACT NO. 41 OF 1957)

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AN

ACT
to provide for the vacation by a person who is chosen a member of
both Houses of the Punjab State Legislature of his seat
in one House or the other.

Be it enacted by the Legislature of the State of Punjab in the Eighth
Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab State Legislature
(Vacation of Seats) Act, 1957.

(2) It shall be deemed to have come into force on the 23rd
day of February, 1957.

2. (1) Any person who is chosen a member of both the Punjab
Legislative Assembly and the Punjab Legislative Council and who has
not taken his seat in either House may, by notice in writing signed by
him and delivered to the Chief Electoral Officer, Punjab or any person
authorised by him in this behalf within ten days from the date of publication
in the Punjab Government Gazette of the declarations that he has been so
chosen, or, if such publications have been made on different dates, within
ten days from the later of such dates, intimate in which of the Houses he
wishes to serve, and thereupon his seat in the House in which he does not
wish to serve shall become vacant.

(2) In default of such intimation within the aforesaid period,
his seat in the Punjab Legislative Council shall, at the expiration of
that period, become vacant.

1. For Statement of Objects and Reasons. see Punjab Government Gazette
(Extraordinary) 1957, pages 964-965.
(3) Any intimation given under sub-section (1) shall be final and irrevocable.

3. (1) If a person who is already a member of the Legislative Assembly of the State of Punjab and has taken seat in such Legislative Assembly is chosen a member of the Legislative Council of the State of Punjab his seat in Legislative Assembly shall, on the publication in the Punjab Government Gazette of the declaration that he has been so chosen, become vacant.

(2) If a person who is already a member of the Legislative Council of the State of Punjab and has taken his seat in such Council is chosen a member of the Legislative Assembly of the State of Punjab, his seat in the Legislative Council shall, on the publication in the Punjab Government Gazette of the declaration that he has been so chosen, become vacant.